

Agreement with U. S. Government in Respect of Rights and Obligations of Care Inc.

*491. SHRI K. M. MADHUKAR: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government of India have entered into any agreement or agreements with the U. S. Government in respect of the rights and obligations of voluntary agencies such as CARE INC, and their activities or operations in India and concerning costs and/or liabilities wherever incurred by such agencies; and

(b) if so, the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b). CARE functions under the Indo-CARE Agreement of 1950 and other voluntary agencies from United States of America operate under the Indo-US Agreement of 1968. A list of provisions is concluded every year by the State Governments with CARE detailing total food assistance available to the State Governments and the administrative charges payable on it.

Fake D.D.A. Office in Trans-Yamuna Locality in Delhi

*492. SHRI RAM VILAS PASWAN:

SHRI CHINTAMANI PANI-
GRAHI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that functioning of a fake DDA office in the trans-Yamuna locality in Delhi has come to light recently;

(b) if so, the details thereof stating their modus-operandi and the action taken by Government in the matter; and

(c) the steps taken by Government to warn the general public about the functioning of such office(s)?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c). Commissioner of Police, Delhi has reported that in this connection, a case under Section 420 IPC has been registered at Police Station Kalyan Puri, Delhi which is being investigated by the Crime Branch of Delhi Police. They have further reported that one of the accused persons who used to supply the labourers for construction work has since been arrested and a thorough probe is being made and the investigation of this case is in progress.

World Bank Assistance for Setting Up Production Facilities for Telecommunications Equipment

*493. SHRI BHIKHU RAM JAIN:
SHRIMATI SANYOGITA
RANE:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the World Bank has expressed its willingness to lend money for setting up production facilities for telecommunications equipment; and

(b) if so, the terms and conditions of the loan?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) Yes, Sir.

(b) A credit has been negotiated with the International Development Association, an affiliate of the World Bank but formal agreements are yet to be signed. The credit as negotiated will be free of interest but a service charge of 3/4 of 1 per cent per annum on the principal amount of the credit withdrawn and outstanding from time to time is to be paid. The principal amount of the credit is to be repaid in 50 years with an initial period of grace of 10 years in semi-annual instalments commencing from 15th May, 1991, and ending 15th November, 2030. The borrower of the credit will be the Government of India, Ministry of Finance (Department of